

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD**

REGIONAL BENCH - COURT NO.I

Excise Appeal No.54127 of 2014

(Arising out of Order-in-Original No.MP (Dem-20/2013) 9 of 2014 dated 28/05/2014 passed by Commissioner of Customs, Central Excise & Service Tax, Allahabad)

M/s Hindalco Industries Ltd.,

.....Appellant

(Renukoot-231217)

VERSUS

Commissioner of Central Excise &

Service Tax, Allahabad

....Respondent

APPEARANCE:

A letter on record, for the Appellant

Shri Sarweshwar T. Khairnar, Authorised Representative for the Respondent

**CORAM: HON'BLE MR. P.K. CHOUDHARY, MEMBER (JUDICIAL)
HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)**

FINAL ORDER NO.70226/2023

DATE OF HEARING : 29 November, 2023

DATE OF DECISION : 29 November, 2023

P.K. CHOUDHARY:

The Appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 2019 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

2. Accordingly, the Appeal of the Appellant is dismissed as withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in open court)

**(P.K. CHOUDHARY)
MEMBER (JUDICIAL)**

**(SANJIV SRIVASTAVA)
MEMBER (TECHNICAL)**